

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN BENCH, KOLKATA**

**I.A. NO. 55 OF 2026  
IN**

**ORIGINAL APPLICATION NO. 177 OF 2025**

**IN THE MATTER OF:**

**RIZWAN**

**...APPLICANT**

**VERSUS**

**STATE OF JHARKHAND & ORS.**

**...RESPONDENTS**

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**FILED BY:**

*V D A*

**[VANSHDEEP DALMIA]**

**COUNSEL FOR APPLICANT**

206, Jor Bagh, New Delhi-110003

Email id: [vanshdeepdalmia@gmail.com](mailto:vanshdeepdalmia@gmail.com)

M. No. 9810077085

**FILED ON:**

**PLACE: KOLKATA**

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BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN BENCH, KOLKATA

I.A. NO. \_\_\_\_ OF 2026

IN

ORIGINAL APPLICATION NO. 177 OF 2025

**IN THE MATTER OF:**

RIZWAN

...APPLICANT

VERSUS

STATE OF JHARKHAND & ORS.

...RESPONDENTS

**APPLICATION FOR IMPLEADMENT**  
**ON BEHALF OF THE APPLICANT**

TO,

THE HON'BLE CHAIRPERSON AND HIS  
COMPANION JUDGES OF THE NATIONAL  
GREEN TRIBUNAL.

THE HUMBLE APPLICATION OF  
THE APPLICANT HEREIN

**MOST RESPECTULLY SHOWETH:**

1. That the present Original Application (*hereinafter referred to as the "OA"*) is pending adjudication before this Hon'ble Tribunal and is fixed for hearing on 14.05.2026.
2. That this Hon'ble Tribunal vide Order dated 17.03.2026 granted liberty to the Applicant herein to file the present Application for impleadment of the LOI holders.
3. The present OA has been filed challenging the District Survey Report for District Godda, Jharkhand, the Impugned E-Auction Notice dated



02.09.2025 issued by the Respondent No. 4 District Mining Officer, Godda and the subsequent Letter of Intents (LOIs) issued, if any, in furtherance of the said Impugned Auction Notice. The Applicant has *interalia* sought for the following prayers:

*“(ii). Pass an Order quashing and setting aside the Impugned Auction Notice dated 02.09.2025 issued by the Respondent No. 4, District Mining officer, Godda, Jharkhand; and*

*(iv). Pass an order setting aside any Letter of Intent, Environmental clearance and/or Mining leases if any, granted by the Respondents in furtherance of the Impugned Auction Notice dated 02.09.2025.”*

4. That the detailed facts and circumstances leading to the filing of the present Application have been set out in detail in the body of the OA and the same are not being repeated herein for the sake of brevity and to avoid prolixity. The Applicant craves leave of this Hon’ble Tribunal to refer to and rely upon the averments and submissions made in the body of the Original Application and the same may be read as part and parcel of the present Application also.
5. That it has come to the knowledge of the Applicant herein that pursuant to the Impugned NIT dated 02.09.2025, a Letter of Intent (*hereinafter referred to as “LOI”*) dated 6.11.2025 has been issued in favour of S.G. Projects Pvt. Ltd. for all the 16 Sand Ghats by the District Mining Officer, Godda.



A True copy of the Letter of Intent dated 06.11.2025 issued by the District Mining Officer, Godda in favour of the proposed Respondent No. 8, S.G. Projects Pvt Ltd. is enclosed herewith as **ANNEXURE A-1** at pages 6 to 7 .

6. Thus, in view of the aforesaid development, the present Application is being filed seeking to implead the successful bidder to whom LOI dated 06.11.2025 has been issued as proposed Respondent No. 8. The details of the proposed Respondent are as under:

**S.G. PROJECTS PVT LTD**  
613, Jasmine Tower, 31 Shakespeare,  
Sarini, Kolkata, West Bengal -700017  
[sgprojectsLtd@gmail.com](mailto:sgprojectsLtd@gmail.com)

The amended Memo of parties is enclosed herein and the Applicant prays that the same be taken on record.

7. It is submitted that since the present OA challenges the Impugned Auction Notice dated 2.09.2025 as well as the subsequent LOI's issued in furtherance of the Impugned Auction Notice, the above-mentioned successful bidder/LOI holder is a necessary and/or proper party in the present proceedings, and it is therefore necessary to implead him as a party Respondent.

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Furthermore, it is pertinent to mention that the LOI dated 6.11.2025 itself mentions that the said LOI is being issued subject to the outcome of the present OA pending adjudication before this Hon'ble Tribunal.

8. That the present Application is filed *bona fide* and in the interest of justice. No prejudice would be caused to any of the Respondents if the present Applicant is allowed.

**PRAYER:**

In light of the above stated facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- A. Pass an Order allowing the present Applicant to implead M/s S.G. Projects Pvt Ltd as Respondent No. 8 in the present OA; and
- B. Take on record the Amended Memo of parties enclosed along with the present Application;
- C. Pass any other Orders as the Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the instant case;

**AND FOR THIS ACT OF KINDNESS THE APPLICANT AS IN DUTY BOUND SHALL EVER PRAY**

**FILED BY:**



**[VANSHDEEP DALMIA]**

COUNSEL FOR APPLICANT

206, Jor Bagh, New Delhi-110003

Email id: [vanshdeepdalmia@gmail.com](mailto:vanshdeepdalmia@gmail.com)

M. No. 9810077085

FILED ON: 04.05.2026

PLACE: KOLKATA

X

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA

I.A. NO. \_\_\_\_ OF 2026

Sl. No. 0 / Dated 2.5.26

IN

ORIGINAL APPLICATION NO. 177 OF 2025

IN THE MATTER OF:

RIZWAN

...APPLICANT

VERSUS

STATE OF JHARKHAND

...RESPONDENTS

AFFIDAVIT

I, Md. Rizwan aged about 39 years S/o Imran R/o Habibpur, Bhatuabadi, Jagdishpur, P.O. and P.S. Bhagalpur, District Bhagalpur, Bihar - 813113, do hereby solemnly affirm and declare as under:

1. I say that I am the Applicant in the above Original Application and I am well conversant with the facts and circumstances of the case.
2. I say that I have read and understood the contents of the accompanying Application(s), which has been drafted, on my instructions and I say that the facts stated therein are true to my knowledge.
3. That the Annexures/Documents are true copies of their respective original.
4. I say that the averments of facts stated herein above are true to my knowledge, no part of it is false and nothing material has been concealed therefrom.

*Md Rizwan*

DEPONENT

VERIFICATION:-

Verified at Bhagalpur on this 02 day <sup>May</sup>~~April~~ 2026, that the contents of the present affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Identified by  
*Agay Kumar Mishra*  
AOL  
02/05/26

*Md Rizwan*

DEPONENT

Sri/Smt. Md. Rizwan  
Who is identified by AOL  
Advocate Solemnly Affirmed  
Declared before me *Sanjev Kumar Sumar*  
*S.S.C.*  
Sanjev Kumar Sumar  
Notary, Bhagalpur





जिला खनन कार्यालय, गोड्डा।

e-mail- dmo-godda@jharkhandmail.gov.in

ज्ञापांक : 795 /एम०, दिनांक : 06 नवम्बर, 2025

सेवा में,

एस०जी० प्रोजेक्ट्स प्राइवेट लिमिटेड,  
613, जैस्मिन टॉवर, 31 शेक्सपियर सरणी,  
कोलकाता, पश्चिम बंगाल- 700017  
ई-मेल : sgprojectsLtd@gmail.com  
मोबाईल : 9939284017

विषय : आशय का पत्र (Letter of Intent) निर्गत करने के संबंध में।

उपर्युक्त विषय के संबंध में सूचित करना है कि दिनांक 23.09.2025 को Jharkhand E-Tender के माध्यम से सम्पन्न ई-निलामी में गोड्डा जिलान्तर्गत Category - II के निम्न 16 बालू घाटों के समूह (Group A) के लिए जिला स्तरीय निलामी समिति की बैठक दिनांक 06.11.2025 में आपकी बोली ₹ 27,97,30,070 Overall H1 होने के फलस्वरूप, आपको Preferred Bidder घोषित किया गया है।

अतः The Jharkhand Sand Mining Rules 2025 के नियम 6.V.b एवं Tender Documents के कंडिका 20(i) के तहत उच्चतम डाकवक्ता के पक्ष में उपायुक्त महोदया के अनुमोदनोपरान्त आशय का पत्र (स्वीकृति की सैद्धांतिक सहमति का पत्र) निम्नलिखित विवरणी एवं शर्तों के साथ निर्गत की जाती है :-

Sl. No.	River	Sand Ghat Name	Area in (Ha.)	Allocation Period	Geo coordinates	
					Latitude	Longitude
1	2	3	4	5	6	7
1	Gerua	Raha	1.97	Jharkhand Sand Mining Rules, 2025 के नियम 6.VI.a के तहत।	अनुमोदित DSR के अनुरूप	
2	Gerua	Deshbarang	0.93			
3	Chir	Chakwa	3.52			
4	Chir	Jasmata	3.03			
5	Kajhia	Haripur Garbanna	2.71			
6	Kajhia	Ghat Jhiluwa	1.82			
7	Sakri	Lauamba Pasai	5.51			
8	Sakri	Pasai Gari	2.59			
9	Ribani	Asarimadhuri Teliyatikar	11.29			
10	Chir	Dhodhari	2.39			
11	Chir	Dalpatpur Sirsa	2.1			
12	Chir	Anjora Surapaprwa Machklar	3.55			
13	Chir	Taratikar Pakariya Badgawn	1.06			
14	Chir	Sanatan	3.98			
15	Chir	Jasmata 2	1.82			
16	Gerua	Bade	2.37			

S G Projects Private Limited

*Jgnar Khan*  
Director

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शर्तों:-

- (क) आपके द्वारा दाखिल कागजातों में कोई त्रुटि/अनियमितता पाये जाने पर निर्गत किया जा रहा आशय का पत्र स्वतः निष्प्रभावी समझा जाएगा।
- (ख) निर्गत किया जा रहा यह आशय का पत्र माननीय झारखण्ड उच्च न्यायालय, राँची के समक्ष विचाराधीन Cont. Case No. 96/2025 के अंतिम फलाफल से प्रभावित होगा।
- (ग) निर्गत किया जा रहा यह आशय का पत्र माननीय National Green Tribunal, Eastern Zone, Kolkata के समक्ष विचाराधीन Original Application No. 177/2025 Rizwan Vs. The State of Jharkhand & Ors. के फलाफल से प्रभावित होगा।
- (घ) आपको The Jharkhand Sand Mining Rules 2025 एवं निविदा दस्तावेज (Tender Document) के प्रत्येक नियम एवं प्रत्येक clause का अक्षरशः एव ससमय अनुपालन करना होगा, अनुपालन नहीं करने की स्थिति में नियमानुसार कार्रवाई की जाएगी, जो आपको मान्य होगा।

उपरोक्त के आलोक में निर्देश दिया जाता है कि The Jharkhand Sand Mining Rules 2025 एवं निविदा दस्तावेज (Tender Document) के तहत अग्रेतर कार्रवाई करना सुनिश्चित करेंगे, साथ ही उक्त क्षेत्र से बालू का अवैध खनन/उठाव नहीं होने देंगे।

सूचनार्थ एवं अनुपालनार्थ।

जिला खनन प्रदाधिकारी,  
गोड्डा।

06/11/2025

S G Projects Private Limited

Jgnar. Khan  
Director



**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN BENCH, KOLKATA**

**ORIGINAL APPLICATION NO. 177 OF 2025**

**IN THE MATTER OF:**

RIZWAN

...APPLICANT

VERSUS

STATE OF JHARKHAND & ORS

...RESPONDENTS

**AMENDED MEMO OF PARTIES**

**RIZWAN**

S/o Imran

R/o Habibpur, Bhatuabadi Habibpur,

Jagdishpur,

Post and Police Station- Bhagalpur,

District- Bhagalpur, Bihar – 813105

...APPLICANT

VERSUS

**1. STATE OF JHARKHAND**

Through Additional Chief Secretary,  
Department of Environment & Forest  
4th Floor, New Secretariat Building  
Dhurwa, Ranchi, Jharkhand - 834004  
[ro.ranchi-mef@gov.in](mailto:ro.ranchi-mef@gov.in)

**2. DEPARTMENT OF MINING & GEOLOGY,  
JHARKHAND**

Through its Principal Secretary,  
2nd Floor, Yojana Bhawan,  
Nepal House, Doranda,  
Ranchi, Jharkhand 834002  
[director-mines@jharkhandmail.gov.in](mailto:director-mines@jharkhandmail.gov.in)

**3. DEPUTY COMMISSIONER**

District Godda, Jharkhand  
Office of the Deputy Commissioner,  
Dharmudih, Jharkhand- 814133  
[dc-god@nic.in](mailto:dc-god@nic.in)

**4. THE DISTRICT MINING OFFICER**

Godda District,  
2nd Floor, Yojana Bhawan,

Nepal House, Doranda,  
Ranchi, Jharkhand 834002.  
[dmo-godda@jharkhandmail.gov.in](mailto:dmo-godda@jharkhandmail.gov.in)

5. **STATE EXPERT APPRISAL AUTHORITY**  
**[SEAC, JHARKHAND]**  
Through its Chairman  
Dhurwa Nursery Complex,  
Near Dhurwa Bus Stand,  
Ranchi, Jharkhand  
[singhkumar105ashok@gmail.com](mailto:singhkumar105ashok@gmail.com)
6. **THE STATE LEVEL ENVIRONMENTAL**  
**IMPACT ASSESSMENT AUTHORITY**  
**[SEIAA, JHARKHAND]**  
State of Jharkhand  
Through, it's Member Secretary,  
Dhurwa Nursery Complex,  
Near Dhurwa Bus Stand,,  
Ranchi, Jharkhand  
[chr-seiaajhr@gov.in](mailto:chr-seiaajhr@gov.in)  
[msseiaa.jhk@gmail.com](mailto:msseiaa.jhk@gmail.com)
7. **DIVISIONAL FOREST OFFICER,**  
**GODDA FOREST DIVISION**  
Van Bhawan, Doranda,  
Ranchi, Jharkhand-834002  
[dfo-godda@gov.in](mailto:dfo-godda@gov.in)
8. **S.G. PROJECTS PVT LTD**  
613, Jasmine Tower, 31 Shakespeare,  
Sarini, Kolkata, West Bengal -700017  
[sgprojectsLtd@gmail.com](mailto:sgprojectsLtd@gmail.com)

...RESPONDENTS

**FILED BY:**

V D A

**[VANSHDEEP DALMIA]**  
COUNSEL FOR THE APPLICANT

Place: Kolkata  
Filed on: 04.05.2026



Dalmia Law Office <dalmialawoffices@gmail.com>

## PROOF OF SERVICE

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### IA for impleadment filed on behalf of the Applicant in Rizwan v State of Jharkhand, OA 177 of 2025, EZ

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Dalmia Law Office <dalmialawoffices@gmail.com>

Mon, May 4, 2026 at 7:00 PM

To: Aishwarya Rajyashree <advaish.hc@gmail.com>, ASHOK PRASAD <ashokadvhc@gmail.com>

Sir

Kindly find the attached IA for impleadment in the abovcaptioned matter.

Regards

Chambers of Vanshdeep Dalmia

Advocate on Record

O: 206, Jor Bagh, New Delhi-110003

M: +91-9810077085

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 **## RIZWAN - IA FOR IMPLEADMENT [GODDA].pdf**

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